

5

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

COMPANY APPLICATION NO. :
PETITION NUMBER : TCP/115/2016
NAME OF THE PETITIONER(S) : L.S Sathish Kumar & Another
NAME OF THE RESPONDENT(S) : Sendur Weaving Mills Pvt Ltd & 24 Others
UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
	SENDUR weaving mills (P/Ltd)	S.P. Balamurugan	S.P. Balamurugan
2.	R. VIDHYASHANKAR R. ASHOK KUMAR	Counsel for Petitioner	Ashok

ORDER

Mr. R.Ashokkumar, Counsel for the Petitioner present. As per the direction of this Bench, the paper publication by way of substituted service has been effected in respect of R1, R4, R5, R10, R11, R12, R13, R14, R15, R16 and R17 and filed proof alongwith affidavit on 27.07.2017 itself in the Registry. Mr.S.P.Balamurugan, Director of the First respondent company, representing on behalf of the First Respondent Company and also on behalf of R1, R4, R5, R10, R11, R12, R13, R14, R15, R16 and R17 is present. The counsel for the petitioner is directed to take steps to bring the legal heirs of the deceased R7, R19 and R22 on record. Further the representative of the first respondent company submitted that the settlement talks are going on between the parties and there is a chance to settle the matter by way of compromise. In the event the settlement fails, the respondent is directed to file counter by providing a copy to the other side before the next date of hearing. Put up on 5.9.2017 at 10.30 A.M.

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(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

-SD-

(K.ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)